

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1800**

**TO BE ANSWERED ON THE 04<sup>TH</sup> AUGUST, 2021/ 13 SRAVANA, 1943 (SAKA)  
SALE OF HUMAN ORGANS AND KIDNAPPING OF CHILDREN**

**1800. SHRI DEEPAK PRAKASH:**

**Will the Minister of Home Affairs be pleased to state:**

- (a) whether crimes like sale of human organs and kidnapping of children are on the rise in Jharkhand;**
- (b) if so, the action taken against the culprits;**
- (c) whether it has been found that criminals commit such crimes for a small amount of money; and**
- (d) whether Government would announce the prize money to those who will help in secretly identifying the culprits so that such heinous crimes can be curbed?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2019. As per published reports, in Jharkhand a total of 529 cases of Kidnapping & Abduction of children have been registered in 2017, 570 cases in 2018 and 565 cases in the year 2019. No case has been registered under the Transplantation of Human Organs Act in Jharkhand during the same period.**

**(b) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens rest with the respective State Government. The State Government is competent to deal with such offences under the extant provisions of laws.**

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